

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
 AT HYDERABAD

O.A.No. 923/97

Date of Order : 4.3.99

BETWEEN :

Sampath Surender

.. Applicant.

AND

1. Central Provident Fund Commissioner,
 9th Floor, Mayur Bhavan,
 Connaught Place, New Delhi.

2. Regional Provident Fund Commissioner,
 A.P., Barkatpura, Hyderabad. .. Respondents.

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Counsel for the Applicant

.. Mr.N.Rama Mohana Rao

Counsel for the Respondents

.. Mr.B.Venkateswara Rao

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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Q R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Mr.Shiva for Mr.N.Rama Mohana Rao, learned counsel
 for the applicant and Mr.B.Venkateswara Rao, learned standing
 counsel for the respondents.

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2. The applicant in this OA has passed S.S.C. in 1989. It is stated that he had also passed Type Writing Higher Course in 1991. He enrolled his name in the Employment Exchange in 1990. He was engaged on daily wages in the Staff Cooperative Canteen of the respondents organisation. He was continued on the daily wages till 23.8.94. Thereafter he was appointed as coupen clerk in the same regional office ^{Canteen} and was given the pay scale of Rs.825-1200. He was given the increment in the years 1994-95 and 1995-96. When the canteen ^{nv} was taken by the department he was continued in that capacity. However his services were terminated w.e.f. 4.7.97 AN. by the impugned order dated 4.7.97 (A-5).

3. This OA is filed to set aside the impugned order dated 4.7.97 by holding the same as arbitrary, illegal and for a consequential direction to the respondents for regularising his services as Coupen Clerk in the 3rd respondent's office.

4. The facts and contentions raised in this OA are the same as the facts and contentions raised in OA.922/97. Hence the order passed in OA.922/97 will squarely hold good in this OA also.

5. In view of the above the OA is disposed of directing the respondents to follow the directions given in OA.922/97 in this case also. No costs.

B.S. JAI PARAMESHWAR
(B.S. JAI PARAMESHWAR)
Member (Jud1.)

sd

4/3/99

Dated : 4th March, 1999
(Dictated in Open-Court)

R.RANGARAJAN
(R.RANGARAJAN)
Member (Admn.)

Amulya
103PP

19/3/99

COPY TO:

1. H.D.H.N.
2. H.H.R.P. M.(A)
3. H.B.S.J.R. M.(J)
4. D.R.(A)
5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. D.S. JAI PARAMESWAR
MEMBER (J)

DATED: 4-3-99

ORDER/ JUDGEMENT

MA./RA./CP. NO.

IN

O.A. NO. 923/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/ REJECTED

NO ORDER AS TO COSTS

SRR

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